

**Central Administrative Tribunal  
Principal Bench, New Delhi**

OA No.256/2016

this the 16<sup>th</sup> day of May, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)**

H.D.Rikhadi (Aged about 64 years)  
Asstt. Secy (Admn. & Regn.) Retired  
S/o Late Shri Mathura Datt  
R/o C-6/5, Shyam Vihar, Phase-II  
Najafgarh, New Delhi – 110 043. .... Applicant.

(By Advocate: Shri B.N.P.Pathak)

Versus

1. Secretary  
Ministry of Health & Family Welfare  
Department of AYUSH  
Govt. of India  
G.P.O. Complex, B-Block, INA  
New Delhi – 110 023.
  
2. President  
Central Council of Homeopathy  
61-65 Opposite "D" Block  
Janakpuri, New Delhi – 110 058. .... Respondents

(By Advocate: Shri Ajay Kumar for R-2)

**ORDER (ORAL)**

Heard both sides.

2. The applicant, who retired as Assistant Secretary from the Office of the 2<sup>nd</sup> respondent, filed the present OA seeking the following reliefs :-

- "(i) Hon'ble Tribunal may graciously be pleased to pass an order directing the Respondents No.2 to release the amount of Dearness Relief since July, 2012 with arrears immediately.
- (ii) Since, the Dearness Relief has been withhold unauthorizely and against the CCS Pension Rules putting the Applicant into grant financial strain, 14% interest may be kindly also be

allowed on the amount due from the date it was withheld till it is released.

(iv) Any other relief which the Hon'ble Tribunal deem fit and proper in the facts and circumstances of the case may also be granted to the applicant including the cost of litigation."

3. It is submitted that the applicant has made a representation vide Annexure A-2 (colly) dated 25.02.2013 ventilating his grievances to the respondents however, the respondents have not passed any order thereon till date.

4. In the circumstances, the OA is disposed of, without going into the merits of the case, by directing the respondents to consider the Annexure A-2 (colly) representation and pass appropriate reasoned and speaking order within 60 days from the date of receipt of a copy of this order, in accordance with law. No costs.

**(V. Ajay Kumar)**  
**Member (J)**

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